

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 187/MP/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Ltd. and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Ltd. and Powerica Ltd. seeking directions to JKTL/ CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioner's Project.
- Petitioner : Powerica Limited
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **26.9.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Venkatesh, Advocate, Powerica  
Shri Bharat Gangadharan, Advocate, Powerica  
Shri Ashutosh Srivastava, Advocate, Powerica  
Shri Nihal Bharadwaj, Advocate, Powerica  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Ms. Arshiya, Advocate, CTUIL  
Shri Gajendra Sinh, WRLDC  
Shri Alok Mishra, WRLDC  
Shri Ranjeet Rajput, CTUIL  
Ms. Priyansi Jadiya, CTUIL

**Record of Proceedings**

Since the order in the matter, which was reserved on 18.3.2024, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned counsel for the Petitioner and the Respondent, CTUIL, submitted that the Pleadings are already completed in the matter, and the parties have also made their detailed submissions, which may be considered, and the matter may be reserved for the order.
3. Considering the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**